

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 983 of 2019

IN THE MATTER OF:

Nirmal Kumar Agarwal

.... Appellant

Vs

State Bank of India & Ors.

.... Respondents

Present:

For Appellant: Mr. Anup Kumar, Mr. Magan Seth and Mr. Varun Narang, Advocates.

For Respondents: Mr. Vaijayant Paliwal, Mr. Shantanu Chaturvedi and Mr. Nikhil Mathur, Advocates for SBI.

ORDER

07.02.2020 Mr. Anup Kumar, learned Counsel representing on behalf of the Senior Advocate, who appears for the Appellant, seeks an adjournment on account of certain inconvenience, and hence, prays for a short accommodation.

Acceding to his request, the Registry is directed to list the matter on **12th February, 2020**. It is made clear that no further adjournment shall be granted to the respective sides, on any score.

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)